

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
CIRCUIT SITTINGS:BILASPUR

Original Application No.203/01043/2019

Bilaspur, this Tuesday, the 19th day of November, 2019

HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER
HON'BLE SHRI B.V. SUDHAKAR, ADMINISTRATIVE MEMBER

Ku. Surya Kumari,
D/o Late Bh. V. Satyanarayana
Aged about 46 years
Unmarried and Unemployed
Residing at : C/o B.P. Rao
Advocate Plot No.678 R-11 Ramavally
Raipur Road, Bilaspur 495220 (C.G.)

-Applicant

(By Advocate-**Shri B.P. Rao**)

V e r s u s

1. The General Manager,
South East Central Railway
Bilaspur Zone, G.M.'s Office
Bilaspur 495004 (CG)

2. The Sr. Divisional Personnel Officer
S.E.C. Railway, Bilaspur Division
DRM's Office Complex
Bilaspur 495004 (CG)

3. The Sr. Divisional Personnel Officer
S.E.C. Railway Raipur Division
DRM's Office complex
Raipur 492004 (CG)

- Respondents

(By Advocate-**Shri Vivek Verma**)

ORDER (Oral)

By Ramesh Singh Thakur, JM:-

The applicant is aggrieved by the inaction of the respondents for causing undue delay in sanctioning of family pension to her by respondent No.2 inspite of sanction of reauthorization of family pension by Raipur Division of S.E.C. Railway (respondent No.3).

2. The applicant has prayed for the following reliefs:-

“8.1 That, the Hon’ble Tribunal be pleased to allow the O.A. and by calling entire relevant records from the possession of respondents for its kind perusal to decide the Applicant’s grievance.

8.2 That, the Hon’ble Tribunal be pleased to pass an order, directing the Respondent No.2 to early consideration for case of Re-authorisation of Family Pension to Applicant as per Official Letter of Respondent No.3 (A-3) and to issue relevant PPO at the earliest.”

3. Precisely the case of the applicant is that applicant’s father retired from Railway service on 30.06.1987 on attaining the age of superannuation and while drawing pension passed away on 15.08.2001. Thereafter applicant’s mother has been sanctioned family pension who also died

on 16.01.2019 leaving behind her unmarried and unemployed daughter i.e. applicant. The applicant was dependent on her father and then to her mother and after her mother death she is dependent on her brother/sisters without any source of livelihood for her survival. In terms of DOPT OM dated 06.09.2007 adopted by Railways vide their RBE No.116/2007, 12/2010, 69/2011, 150/2011, 22/2012, 128/2012 read with RBA No.27/2008, 59/2008 and 3/2010, the applicant being unmarried, unemployed and dependent daughter of railway employee is entitled for family pension till her life time or till she is married whichever is earlier. The applicant submitted application dated 22.02.2019 addressed to respondent No.2 for sanction of family pension to her. In turn the office of Senior Divsional Personnel Officer, S.E.C. Railway Bilaspur had provided relevant proforma for considering the family pension to applicant under reauthorization, which has been filled up by the applicant and along with relevant documents, declarations witnesses and

certificates, etc. and submitted to the Bilaspur Division, but application was advised to submit the same to Raipur Division (before respondent No.3) since her father retired from Bhilai i.e. from Raipur Division, thus service sheet and other details of applicant's father has already been maintained at Raipur Division. Accordingly on submitting application, the Railway Division by deputing the Welfare Inspector twice to the Residence of applicant, completed the desired formalities and finally sanctioned for reauthorization of family pension to applicant and vide their letter dated 28/29.8.2019 and forwarded the matter along with complete set of note sheets etc. to Bilaspur Division i.e. before respondent No.2.

4. At this stage, learned counsel for the applicant submits that the applicant would be satisfied if the respondents are directed to finalize the case of the applicant in a time bound manner.

5. We have considered the submission of the learned counsel for the applicant and we are of the view that the

matter has already been forwarded to Bilaspur Division and the only prayer of the applicant is to finalize her case in a time bound manner. Accordingly, we direct the competent authority of the respondents to consider and decide the case of the applicant, if not already decided, within a period of 75 days, from the date of receipt of a certified copy of this order.

6. Needless to say that this Tribunal has not touched the merits of the case.

7. Accordingly, this Original Application is disposed of in above terms. No costs.

(B.V. Sudhakar)
Administrative Member

(Ramesh Singh Thakur)
Judicial Member

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